

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3569  
ANSWERED ON:24.08.2011  
SCREENING OF ALL INDIA SERVICES OFFICERS  
Jaiswal Dr. Sanjay

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has undertaken rigorous screening of All India Services (AIS) officers and only such officers who have good service record are offered posting under the Union Government;
- (b) if so, the reasons for offering lower grade pay to the officers selected to serve under the Union Government as compared to the officers of the same batch serving in the respective States; and
- (c) the service and ministry-wise number of such IAS officers who have joined on lower grade pay as compared to their service batchmates of their respective States during the last three years?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a): Yes Madam.

(b) : Pay of All India Service officers on appointment to posts under the Central Government is regulated in terms of provisions contained in respective pay rules, the statutory rules, for each All India Service viz. IAS (Pay) Rules, 2007, IPS (Pay) Rules, 2007 and IFS (Pay) Rules, 2007. The All India Service officers appointed to the Central Government posts in the Central Secretariat draw their pay in the pay scales attached to these posts as mentioned in Schedule II. The pay of officers on appointment to Central Government posts, other than the posts mentioned in Schedule II of the respective pay rules, is regulated in terms of provisions contained in Rule 9 of IAS (pay) Rules, 2007 and similar rules in respect of IPS and IFS.

(c) : Requisite information is not Centrally maintained.